

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DOSHION PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DOSHION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/04/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification no. of corporate debtor	U24110GJ1995PTC025307
5.	Address of the registered office and principal office (if any) of corporate debtor	A-806, Sankalp Iconic Tower, Iscon- Ambli Road, AHMEDABAD - 380054, GUJARAT
6.	Date of closure of Insolvency Resolution Process	02/10/2023
7.	Liquidation commencement date of corporate debtor	03/10/2023 (Order Copy received on 09/10/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sumedha Management Solutions Private Limited IBBI/IPE-0020/IPA-1/2022-23/50023
9.	Address and e-mail of the liquidator, as registered with the Board	8B, MIDDLETON STREET, 6A Geetanjali Apartments, KOLKATA, West Bengal, India, 700071 Email registered with IBBI: info@sumedhamanagement.com Email for correspondence: ip.doshionpvtltd@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	
11.	Last date for submission of claims	08/11/2023

Notice is hereby given that the National Company Law Tribunal Division Bench –I, AHMEDABAD has ordered the commencement of liquidation of the **DOSHION PRIVATE LIMITED** on 03RD OCTOBER 2023 (Order Copy received on 09th October, 2023)

The stakeholders of **DOSHION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 08/11/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38].

Note: Applicable forms can be downloaded from the following portal: www.ibbi.gov.in ➡ Quick Links Downloads ➡ Forms under IBBI (Liquidation Process) Regulations, 2017

Sumedha Management Solutions
Private Limited - Liquidator

Authorised Signatory

Bijay Murmuria

AFA – AA1/10026/02/171123/104822 Valid upto 17.11.2023

Director and Authorised Signatory

M/s Sumedha Management Solutions Private Limited

Liquidator of M/s Doshion Private Limited

Place: Kolkata

Date: 10-10-2023

